

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-125/2008(Pt.2)/6472/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Registrar,
Gauhati high Court,
Aizawl Bench, Aizawl.

Dated Guwahati, th 19 July, 2023.

Sub:- Earned leave.

Ref:- Your note dated 13.07.2023.

Sir,

With reference to the above, I am directed to inform you that the prayer of Shri T. L. Guite, District & Sessions Judge, Lunglei Judicial District for **earned leave for five days from 17.07.2023 to 21.07.2023 along with station leave permission w.e.f. 15.07.2023 to 22.07.2023** (prefixing 15.07.2023 & 16.07.2023 and suffixing 22.07.2023), has been granted. Further, Shri Guite has been allowed to hand over charge to Shri F. Rohlupua, Additional District & Sessions Judge, Lunglei Judicial District.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo no.HC.VII-125/2008(Pt.2)/6473-6474/A. dtd. , 19-07-23

Copy to:

1. Shri Thang Lianmang Guite, District & Sessions Judge, Lunglei Judicial District.
- ✓ 2. The Project Manager, Gauhati High Court.

[Signature]
JT.REGISTRAR (VIGILANCE)